

(b) whether this change is in conformity with India's obligation under the United Nations Convention on the Rights of Child, which India has ratified?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

(b) Does not arise.

Inter-country adoption

3932. SHRI A.W. RABI BERNARD: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that 70 per cent of the special need cases that adoption agencies sought clearance for inter-country adoption were falsely shown as medically unfit;

(b) whether it is also a fact that the agencies are trying to dissuade Indian applicants from adopting them in favour of more lucrative international adoptions, if so the details thereof;

(c) whether the Ministry has received complaints against the adoption agencies in this issue: and

(d) if so, the details thereof and the action taken against the agencies?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) No, Sir.

(d) Does not arise.

Malnutrition in children

†3933. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the names of States of the country in which the children have fallen prey to malnutrition, the details thereof, State-wise;

(b) whether Government has found out the causes of malnutrition of the children in the country; and

(c) if so, the details of the measures taken to prevent children from malnutrition in future?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) As per the NFHS-3 in 2005-06, country has 42.5%

†Original notice of the question was received in Hindi.